



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Nov/202425/17

DATED: 05/12/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Nov/202425/17 dated 05/12/2024 of Norms Committee - I for the year 2024-25 was held on 05/12/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007151AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Specific description of export items, their quantity in no. & weight. ii. Input weight & net weight of each export product. iii. Dimension of input material used for each export product and extremities dimension of each export item. iv. Calculation sheets of proposed import quantity. v. Stage wise manufacturing wastage supported by dimensional drawing and weight. Case stands deferred.	

Case No.	2 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004211AM24
RA File Number	092404000450 AM11
Licence No and Date	0910045023/03/01/2011
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 04.12.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	3 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004182AM25
RA File Number	039504000231 AM17
Licence No and Date	0310805680/23/06/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 03.12.2024, as under: i. Quantity of import items at Sl. No. 1 & 2 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	4 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00005604AM23
RA File Number	039504000820 AM17
Licence No and Date	0310811232/15/02/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Nov/202425/17
----------	-----------------------------

Case Status	Case Rejected
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	018005000214AM20
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 16.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	6 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00003631AM25
RA File Number	092404000409 AM20
Licence No and Date	0910068185/14/11/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	018005000469AM21
RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and heard the PH given to the firm to explain the case and manufacturing process in detail. S/Shri Rahul Garg, Acct. Officere and Sourav Kumar Sen, Branch Manager attended the PH as representatives of the firm and explained the case. After due deliberation, the Committee asked the firm to submit the complete information in respect the export and import items including details of utilization of PVC material.

Case stands deferred.

Case No.	8 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002616AM25
RA File Number	039504000376 AM21
Licence No and Date	0310838403/21/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 21.11.2024, as under:	

- i. Quantity of import items at Sl. No. 1 to 11 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00001688AM25
RA File Number	072404000186 AM21
Licence No and Date	0710117091/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and heard the PH given to the firm to explain the case, name of the export items and manufacturing process in detail. Shri Rajaram M, Manager attended the PH as representative of the firm and explained the case. After due deliberation, the Committee asked the firm to submit the complete information including correct name of export and import items and item wise wastage with utilization thereof. Case stands deferred.	

Case No.	11 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00001691AM25
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and heard the PH given to the firm to explain the case,	

name of the export items and manufacturing process in detail. Shri Rajaram M, Manager attended the PH as representative of the firm and explained the case. After due deliberation, the Committee asked the firm to submit the complete information including correct name of export and import items and item wise wastage with utilization thereof.

Case stands deferred.

Case No.	12 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00001692AM25
RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and heard the PH given to the firm to explain the case, name of the export items and manufacturing process in detail. Shri Rajaram M, Manager attended the PH as representative of the firm and explained the case. After due deliberation, the Committee asked the firm to submit the complete information including correct name of export and import items and item wise wastage with utilization thereof. Case stands deferred.	

Case No.	13 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00001693AM25
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and heard the PH given to the firm to explain the case, name of the export items and manufacturing process in detail. Shri Rajaram M, Manager attended the PH as representative of the firm and explained the case. After due deliberation, the Committee asked the firm to submit the complete information including correct name of export and import items and item wise wastage with utilization thereof.

Case stands deferred.

Case No.	14 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00001679AM25
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and heard the PH given to the firm to explain the case, name of the export items and manufacturing process in detail. Shri Rajaram M, Manager attended the PH as representative of the firm and explained the case. After due deliberation, the Committee asked the firm to submit the complete information including correct name of export and import items and item wise wastage with utilization thereof.	
Case stands deferred.	

Case No.	15 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00003630AM25
RA File Number	092404000374 AM21
Licence No and Date	0910069307/08/10/2020

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	16 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (SKB) dated 04.12.2024, as under:

Sl. No.	Item of Export	Quantity in Kgs. and Nos.	Item of import and Quantity applied	Quantity and wastage to be allowed.
1	PLUG, 3", H2S	5027 KGS (816 NOS)	LOW ALLOY STEEL ROD- 120MM DIA X210MM (816 - PCS) QTY: 15504 KGS	11009.00 KG, INCLUDING 119% WASTAGE ON THE NET WEIGHT OF THE LOW ALLOY STEEL ROD IN THE EXPORT PRODUCT.
2	GATE, 4.1/16" 10K	2004.00 KGS (175 NOS)	STAINLESS STEEL FLAT BAR- 63MM THKX147MM WIDTHX318MM LENGTH (175 - PCS) QTY: 4550 KGS	3707.40 KG, INCLUDING 85% WASTAGE ON THE NET WEIGHT OF THE STAINLESS-STEEL FLAT BAR IN THE EXPORT PRODUCT.
3	SEGMENT 2" 1502 H2S	2690.00 (17244 NOS)	FORGING 2" SEGMENT AISI 4140 SPEC 4003 (5748 - PCS)	5916.39 KG, INCLUDING 119.94% WASTAGE ON THE NET WEIGHT OF THE

			QTY: 7529.88 KGS	FORGING 2" SEGMENT AISI 4140 IN THE EXPORT PRODUCT.
4	SEGMENT 2" 1502 STD	2328.00 KGS (15120 NOS)	FORGING 2"1502 SEGMENT SPEC 4052 STD AISI 4140 (5040 - PCS) QTY: 6602.4 KGS	5177.47 KG, INCLUDING 122.40% WASTAGE ON THE NET WEIGHT OF THE FORGING 2" 1502 SEGMENT IN THE EXPORT PRODUCT.
5	HAMMER UNION - MALE SUB 3" FIG 602	3566.00 KGS 1585 NOS	FORGING HAMMER UNION - MALE SUB 3"602 BUTT WELD S80 LOW CARBON SPEC 4112 A350.LF2 H2S (1585 - PCS) QTY: 4913.5 KGS	4464.27 KG, INCLUDING 25.19% WASTAGE ON THE NET WEIGHT OF THE FORGING HAMMER UNION MALE IN THE EXPORT PRODUCT.
6	HAMMER UNION - FEMALE SUB 3" FIG 602	3935.00 KGS (1531 NOS)	FORGING HAMMER UNION - FEMALE SUB 3"602 BUTT WELD S80 LOW CARBON SPEC 4112 A350.LF2 H2S (1531 - PCS) QTY: 5664.7 KGS	5481.45 KG, INCLUDING 29.30% WASTAGE ON THE NET WEIGHT OF THE FORGING HAMMER UNION FEMALE IN THE EXPORT PRODUCT.
7	BONNET, 3.1/16" 10K	2523.00 KGS (87 NOS)	FORGING 3.1/16"10K GATE VALVE BONNET SPEC 4088 AISI 4130 (87 - PCS) QTY: 4144.68 KGS	3604.10 KG, INCLUDING 42.85% WASTAGE ON THE NET WEIGHT OF THE FORGING FOR GATE VALVE BONNET IN THE EXPORT PRODUCT.
8	INSERT SET, 3" PLUG VALVE, AL BRZ	3336.00 KGS (851 NOS)	INSERT 3"PV PART M/C CASTING ALUMN BRONZE SPEC 4015 H2S (851 - PCS)	4629.37 KG, INCLUDING 38.77% WASTAGE ON THE NET

			QTY: 5276.20 KGS	WEIGHTMACHINE CASTING ALUMINIUM BRONZE IN THE EXPORT PRODUCT.
Note: The grade of the items of import should be matched with the grade of the items of export. RA concerned may take suitable consequential action accordingly.				

Case No.	17 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. What is the diameter of the imported Non-Alloy Steel Wire? 2. How many Ball Studs are manufactured in a 1-meter length of wire or 1 kg weight? 3. Submit a colored drawing with the complete dimensions of the Ball Stud. 4. Process flow chart, which could indicate wastage at each stage of operation Case stands deferred.	

Case No.	18 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred

Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002491AM25
RA File Number	07AA04002713 AM22
Licence No and Date	0711001033/05/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and heard the PH given to the firm to explain the case, name of the export items and manufacturing process in detail. Shri Rajaram M, Manager attended the PH as representative of the firm and explained the case. After due deliberation, the Committee asked the firm to submit the complete information including correct name of export and import items and item wise wastage with utilization thereof. Case stands deferred.	

Case No.	19 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002492AM25
RA File Number	07AA04002934 AM22
Licence No and Date	0711001043/06/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and heard the PH given to the firm to explain the case, name of the export items and manufacturing process in detail. Shri Rajaram M, Manager attended the PH as representative of the firm and explained the case. After due deliberation, the Committee asked the firm to submit the complete information including correct name of export and import items and item wise wastage with utilization thereof. Case stands deferred.	

Case No.	20 / NC/1/MEET/Nov/202425/17
----------	------------------------------

Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002493AM25
RA File Number	07AA04002729 AM22
Licence No and Date	0711001047/07/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and heard the PH given to the firm to explain the case, name of the export items and manufacturing process in detail. Shri Rajaram M, Manager attended the PH as representative of the firm and explained the case. After due deliberation, the Committee asked the firm to submit the complete information including correct name of export and import items and item wise wastage with utilization thereof. Case stands deferred.	

Case No.	21 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Quantities of import items at Sl. No. 6, 7, 23, 24, 37, 38 & 48 in Nos. also in addition to their weights.	

vi. Justification/basis for the quantities of welding materials supported by following information;

a. Weight of steel, which requires imported welding materials, giving break-up of:

- i. Steel Plates/Sheets upto 30 mm thickness.
- ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness.
- iii. Steel Plates/Sheets more than 70 mm thickness.
- iv. Others e.g. Flanes, Pipes, Tubes, Bars/Rods, Castings/Forgins etc.

b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	22 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00006478AM24
RA File Number	31AA04020534 AM22
Licence No and	3111000464/19/07/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00005958AM24
RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Quantities of import items at Sl. No. 2 to 5, 8, 9, 18 to 21, 24, 25, 34 to 36, 44 to 47, 50, 51, 59 to 62, 65 & 66 in Nos. also in addition to their weights.
- vi. Justification/basis for the quantities of welding materials supported by following information;

a. Weight of steel, which requires imported welding materials, giving break-up of:

- i. Steel Plates/Sheets upto 30 mm thickness.
- ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness.
- iii. Steel Plates/Sheets more than 70 mm thickness.
- iv. Others e.g. Flanes, Pipes, Tubes, Bars/Rods, Castings/Forgins etc.

b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred

Case No.	25 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00005959AM24
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	26 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00231513AM22
RA File Number	24AA04011898 AM22

Licence No and Date	2411001043/29/10/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	27 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision: Case deferred for the comments of SCOMET Division.	

Case No.	28 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004301AM25
RA File Number	05AA040102749 AM22
Licence No and Date	0511006453/26/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004155AM25
RA File Number	05AA040105406 AM22
Licence No and Date	0511006692/07/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Reason/justification for review of norms.
- ii. A copy of Norms fixed for the A.A., if any.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Weight of each Export Product.
- v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vii. Quantities of import items at Sl. No. 6, 22 & 29 in Nos. also in addition to its weight.
- viii. Justification/basis for the quantities of welding materials supported by following information;
 - a. Weight of steel, which requires imported welding materials, giving break-up of:
 - i. Steel Plates/Sheets upto 30 mm thickness.
 - ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates/Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanes, Pipes, Tubes, Bars/Rods, Castings/Forgins etc.
 - b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	30 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002495AM25
RA File Number	07AX04000142 AM22
Licence No and Date	0711002750/30/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002665AM25
RA File Number	03AX04000231 AM22
Licence No and Date	0311009924/30/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to review the case and to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 02.12.2024, as under: i. In Export Product (EP), to add weight 58kg./unit containing 46 kg. body made of imported tube. ii. In Import- 360 Nos. of each having weight of 58 Kg, but duty free import limited to 354 Nos. on account of recovery from scrap. Note: Grade of item of import will be same as used in EP. Reason for review: NC had rejected the case in its meeting held on 31.10.2022 due to non-availability of deficient information/documents and applicant filed review thereon. RA concerned may take suitable consequential action accordingly.	

Case No.	32 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002496AM25
RA File Number	07AX04000192 AM22
Licence No and Date	0711002858/11/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00008523AM24
RA File Number	24AX04000044 AM22
Licence No and Date	2411001247/11/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Chemical Composition of each export product and also of the imported items. What are cermet grains? - Correlation of input with each export item. - Catalogue / technical write-up of each export item and engineering diagrams. - Flowchart depicting the manufacturing process. - Justification on the wastage in inputs. What are the reasons for using High- and low-carbon Ferro Chrome Lignosulfonate (Ferro Chrome LS) in the charge mix? What are the raw materials in the charge mix and what is their weight? - Excel sheet which could indicate an item of export, quantity in kgs and total weight of each export item, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage. Case stands deferred.	

Case No.	34 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002497AM25
RA File Number	07AX04000300 AM22
Licence No and Date	0711003072/31/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002498AM25
RA File Number	07AX04000407 AM22
Licence No and Date	0711003293/23/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002499AM25
RA File Number	07AX04000420 AM22
Licence No and Date	0711003297/24/02/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	37 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000019AM23
RA File Number	03AX04001880 AM22
Licence No and Date	0311013540/01/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (SKB) dated 04.12.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity and wastage to be allowed.
1	C16 ELEMENT BODY 3_9220_0626_MK_C16A2_30T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	3045.00 KGS	RD 50.5 DIN7527 1.4545 STAINLESS-STEEL, STAINLESS-STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15)	4902.45 KG INCLUSIVE OF 61% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
2	C16 ELEMENT BODY 3_9220_0626_MK_C16A3_30T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	4592.50 KGS	RD 50.5 DIN7527 1.4545 STAINLESS STEEL, STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15)	6532.83 KG INCLUSIVE OF 42.25% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
3	C16 ELEMENT BODY 3_9220_0627_MK_C16A2_40T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR	3532.5 KGS	RD 50.5 DIN7527 1.4545 STAINLESS STEEL, STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3,	5305.10 KG INCLUSIVE OF 50.18% WASTAGE ON THE NET

	WEIGHING MACHINE		TOLERANCE IT K15)	WEIGHT OF THE EXPORT ITEM.
4	C16 ELEMENT BODY 3_9220_0898_MK_C16A3_20T, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	3080.00 KGS	RD 50.5 DIN7527 1.4545 STAINLESS STEEL, STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15)	4704.70 KG INCLUSIVE OF 52.75% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
5	3-9220.2308-1E ST . BODY ,? I/RPG, CN POLISH PW27A/10KG DOUBLE SOLUTION ANNEALING AND SUB-ZERO, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	565.00 KGS	RD 41 DIN7527 1.4545 STAINLESS STEEL, STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15)	1263.06 KG INCLUSIVE OF 123.55% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
6	3-9220.0737 ST. BODY, I/HBG, WAIT POLISH PW25/10KG DOUBLE SOLUTION ANNEALING AND SUB-ZERO, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	594.00 KGS	RD 41 DIN7527 1.4545 STAINLESS STEEL, STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15)	1628.57 KG INCLUSIVE OF 174.17% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
7	3-9220.0738 ST. BODY, I/HBG, WAIT POLISH PW25/20KG DOUBLE SOLUTION ANNEALING AND SUB-ZERO, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE	490.50 KGS	RD 41 DIN7527 1.4545 STAINLESS STEEL, STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15)	1333.28 KG INCLUSIVE OF 171.82% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
8	3-9220.2309-1E ST. BODY, I/RPG,	490.20 KGS	RD 41 DIN7527 1.4545	1086.97 KG

	CN POLISH PW27A/20KG DOUBLE SOLUTION ANNEALING AND SUB-ZERO, MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE		STAINLESS STEEL, STAINLESS STEEL ROUND BAR DIN1.4545 (EN 10088-3, TOLERANCE IT K15)	INCLUSIVE OF 121.74% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
--	---	--	--	--

Note: The grade of the imported stainless steel should match the grade of the stainless steel in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002581AM25
RA File Number	07AX04000553 AM22
Licence No and Date	0711003637/06/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001058AM23
RA File Number	07AX04000265 AM23
Licence No and Date	0711004123/30/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) dated 04.12.2024, as under:	

Sl. No.	Item of Export	Quantity	Item of Import	Wastage to be allowed.
1	FORMWORK PRECAST MOULD (174.510 MTS. NET CONTENT OF TMT/HTD BARS MADE OF MILD STEEL ROUND IS (174.510.000 KGS.) IN EXPORT)	174.51 MTS	TMT BARS - 16MM (HTD BAR 16MM X 6M LENGTH STEEL BAR-MS) 146-2014 MADE OF MILD STEEL (MS) ROUND)	1.02KG/KG ON THE NET WEIGHT OF 16 MM TMT MILD STEEL BARS IN THE EXPORT PRODUCT.
2	FORMWORK PRECAST MOULD (21.569 MTS NET CONTENT OF TMT/HTD BARS MADE OF MILD STEEL ROUND IS (21.569.000 KGS.) IN EXPORT)	21.56 MTS	TMT BARS - 12MM (HTD BAR 12MM X 6M LENGTH STEEL BAR-MS) 146-2014 MADE OF MILD STEEL (MS) ROUND)	1.02KG/KG ON THE NET WEIGHT OF 12 MM TMT MILD STEEL BARS IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001368AM23
RA File Number	31AX04000051 AM23
Licence No and Date	3111001438/14/06/2022
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	41 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001370AM23
RA File Number	04AX04000229 AM23
Licence No and Date	0411003461/14/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and heard the PH given to the firm to explain the case and manufacturing process in detail. S/Shri Rahul Garg, Acct. Officere and Sourav Kumar Sen, Branch Manager attended the PH as representatives of the firm and explained the case. After due deliberation, the Committee asked the firm to submit the complete information in respect the export and import items including details of utilization of PVC material.	
Case stands deferred.	

Case No.	42 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001373AM23
RA File Number	05AX04000724 AM23
Licence No and Date	0511013196/14/06/2022
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	43 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004979AM23
RA File Number	05AX04001635 AM23
Licence No and Date	0511014728/09/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the firm has requested for rejection of its review application. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	44 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004347AM25
RA File Number	03AX04003246 AM23
Licence No and Date	0311018045/21/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per	

comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Calculation/basis for the quantities of import items.

Case stands deferred.

Case No.	45 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004022AM23
RA File Number	07AX04001088 AM23
Licence No and Date	0711005593/02/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of Consultant (SKB) dated 07.11.2024 stating that the firm has surrendered the license. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	46 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	THERMAX LIMITED.
Meeting Number	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00004286AM23
RA File Number	31AX04000222 AM23
Licence No and Date	3111001802/11/11/2022
Norms Committee Decision: The committee considered the case as per agenda and noted the comments of MHI dated 04.12.2004 concluding that the firm has requested consideration of the case under self-ratification and closure under self-declaration. Therefore, Committee decided to refer the case to concerned RA under self-ratification scheme in terms of para 4.07A of HBP. RA concerned may take suitable consequential action accordingly.	

Case No.	47 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004348AM25
RA File Number	03AX04004241 AM23
Licence No and Date	0311019480/24/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Calculation/basis for the quantities of import items. Case stands deferred.	

Case No.	48 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004349AM25
RA File Number	03AX04004244 AM23
Licence No and Date	0311019481/24/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Calculation/basis for the quantities of import items. Case stands deferred.	

Case No.	49 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004350AM25
RA File Number	03AX04004393 AM23
Licence No and Date	0311019628/30/11/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Calculation/basis for the quantities of import items.

Case stands deferred.

Case No.	50 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00008377AM24
RA File Number	31AX04000268 AM23
Licence No and Date	3111001903/21/12/2022
Norms Committee Decision: The committee considered the case as per agenda and noted the comments of MHI dated 04.12.2004 concluding that the firm has requested consideration of the case under self-ratification and closure under self-declaration. Therefore, Committee decided to refer the case to concerned RA under self-ratification scheme in terms of para 4.07A of HBP. RA concerned may take suitable consequential action accordingly.	

Case No.	51 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00003020AM25
RA File Number	09AX04000983 AM23
Licence No and Date	0911004401/03/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006669AM23
RA File Number	03AX04005787 AM23
Licence No and Date	0311021796/28/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007160AM23
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 09.09.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	54 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000510AM24
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000774AM24
RA File Number	08AX04000030 AM24
Licence No and Date	0811008147/11/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the firm has informed vide letter dated 26.06.2024 that they have surrendered the license. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	56 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred

Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000893AM24
RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.	

Case No.	57 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000894AM24
RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.	

Case No.	58 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004392AM24
RA File Number	07AX04000511 AM24

Licence No and Date	0711008537/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00002415AM25
RA File Number	07AX04000628 AM24
Licence No and Date	0711008837/28/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a review case . Further, the Committee noted that the wastage recommended by TE are on higher side. The Committee, therefore, decided to discuss this case further in the forthcoming meeting with complete technical details and justification for wastage. Case stands deferred.	

Case No.	60 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005127AM24
RA File Number	05AX04000989 AM24
Licence No and Date	0511020481/18/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Quantities of import items at Sl. No. 3, 5, 16 & 18 in Nos. also in addition to their weight.
- vi. Justification/basis for the quantities of welding materials supported by following information;

i. Weight of steel, which requires imported welding materials, giving break-up of:

- 1. Steel Plates/Sheets upto 30 mm thickness.
- 2. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness.
- 3. Steel Plates/Sheets more than 70 mm thickness.
- 4. Others e.g. Flanes, Pipes, Tubes, Bars/Rods, Castings/Forgins etc.

ii. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	61 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00001850AM25
RA File Number	NA
Licence No and Date	0511020615/28/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of Consultant (Tech-3) dated 02.12.2024 concluding that wastage recommended earlier was on the basis of size of imported pipes vis-à-vis size of Export Product articles and recovery from sale of scrap and there is no justification for the review. After due deliberation, the Committee decided to reject the review application with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	62 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00003471AM25
RA File Number	05AX04001457 AM24
Licence No and Date	0511020698/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005520AM24
RA File Number	34AX04000452 AM24
Licence No and Date	3411004100/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005554AM24

RA File Number	31AX04000136 AM24
Licence No and Date	3111002630/11/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00003512AM25
RA File Number	07AX04000882 AM24
Licence No and Date	0711009239/20/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to review and to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 05.12.2024, as under: Item of export - Machined plastic parts CNC machining / peek GF30 Item of import - Peek GF30 luvocom nat Item of import is 30 % glass filled polyetherimide. Applicant has asked 25.4% wastage. Recommendation: i. Wastage is allowed only 10 % since waste material cannot be recycled. ii. Import may be allowed as under- Peek GF30 Luvocom NAT(Glass Filled Polyetherimide) -1.10 kg/kg content in export. Reason for review: NC had rejected the case in its meeting held on 15.01.2024 due to non-availability of deficient information/documents and applicant filed review thereon. RA concerned may take suitable consequential action accordingly.	

Case No.	66 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00005783AM24

RA File Number	31AX04000155 AM24
Licence No and Date	3111002654/21/09/2023
Norms Committee Decision: The committee considered the case as per agenda and noted the comments of MHI dated 04.12.2004 concluding that the firm has requested consideration of the case under self-ratification and closure under self-declaration. Therefore, Committee decided to refer the case to concerned RA under self-ratification scheme in terms of para 4.07A of HBP. RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ASIAAN METALS & ALUMINIUM CASTING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00003395AM25
RA File Number	07AX04000662 AM24
Licence No and Date	0711009321/27/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	VITECH HEAVY EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006171AM24
RA File Number	03AX04003109 AM24
Licence No and Date	0311027809/11/10/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00003513AM25
RA File Number	07AX04001073 AM24
Licence No and Date	0711009421/11/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to review and to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 05.12.2024, as under: Item of export - Machined plastic parts CNC machining / peek GF30 Item of import - Peek GF30 luvocom nat Item of import is 30 % glass filled polyetherimide. Applicant has asked 25.4% wastage. Recommendation: i. Wastage is allowed only 10 % since waste material cannot be recycled. ii. Import may be allowed as under- Peek GF30 Luvocom NAT(Glass Filled Polyetherimide) -1.10 kg/kg content in export. Reason for review: NC had rejected the case in its meeting held on 15.01.2024 due to non-availability of deficient information/documents and applicant filed review thereon. RA concerned may take suitable consequential action accordingly.	

Case No.	70 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006234AM24
RA File Number	09AX04000612 AM24
Licence No and Date	0911005977/13/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 14.06.2024	

followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	71 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006342AM24
RA File Number	05AX04002138 AM24
Licence No and Date	0511021620/18/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and after due deliberation, the concerned TE expressed that this is net-to-net case and he would be giving written comments on this. Hence, the Committee decided to ratify the ad-hoc norms as per comments of DPIIT dated 09.12.2024, as under: 1. Quantity of import item at SI No. 1 & 2 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	72 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00003021AM25
RA File Number	09AX04000617 AM24
Licence No and Date	0911006109/30/10/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	73 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LAXMI DENTAL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006622AM24
RA File Number	03AX04003350 AM24
Licence No and Date	0311028476/03/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. As per manufacturing detail, wastage showed as 40% while as per details of import in the licence wastage is 65%. ii. This may be explained. Case stands deferred.	

Case No.	74 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006777AM24
RA File Number	34AX04000619 AM24
Licence No and Date	3411004335/09/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00006778AM24
RA File Number	34AX04000620 AM24
Licence No and Date	3411004336/09/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant(Tech-1) dated 05.12.2024, as under:

Export Item: 1. LM 65.4 P3 PJ ROOT GENB R2- 42.0 NUMBERS (NOS)

2. LM 12.0 P3 PJ TIP G1.5R2 - 42.0 NUMBERS (NOS)

TOTAL Net weight per Blade (ROOT AND TIP TOGETHER)- 21,820.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No. of Advance Authorization	Quantity allowed
1	24,33,34,35,36,41,42,43,95,96,97,98,99,153,160,161,162,163,164,165, 166, 167,168,169,170,172,173,174,175,176,177,178,179,180,181,182,183,184,185, 186,187,188,189,190,191,194,195,213,219,220,221,222,246,248,251,252,269, 270,271,273,274.	Components, allowed as per G.N.4
2.	1,2,3,4,5,6,7,8,9,10,17,18,19,20,21,22,23,25,26,32,37,38,113,114,115,116, 152,154,207,209,210,211,223,243,245,249,250,255,256,257,258,259,260,261,264,267.	Consumables Qty as applied for Value altogether restricted to 2.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	76 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004073AM25
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00007520AM24
RA File Number	31AX04000257 AM24
Licence No and Date	3111002925/21/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008146AM24
RA File Number	31AX04000300 AM24
Licence No and Date	3111003029/24/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008226AM24
RA File Number	05AX04003074 AM24
Licence No and Date	0511023514/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008568AM24
RA File Number	06AX04000331 AM24
Licence No and Date	0611002503/14/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. In the Duty Exemption Scheme, components are allowed on a net-to-net basis. However, as per Appendix 4E, some wastage has been taken into account on the imported components from SI No 1 to 5. Is there any specific reason for asking for more components? Submit proper justification. 2. Drawing of the export products, which could indicate the requirement for imported components. 3. What is the use and function of the imported components? 4. Do the export items fall under the SCOMET List? 5. Submit the NOC issued by the Ministry of Defence for the export of the items. Case stands deferred.	

Case No.	81 / NC/1/MEET/Nov/202425/17
----------	------------------------------

Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. In the Duty Exemption Scheme, components are allowed on a net-to-net basis. However, as per Appendix 4E, some wastage has been taken into account on the imported components from SI No 1 to 5. Is there any specific reason for asking for more components? Submit proper justification. 2. Drawing of the export products, which could indicate the requirement for imported components. 3. What is the use and function of the imported components? 4. Do the export items fall under the SCOMET List? 5. Submit the NOC issued by the Ministry of Defence for the export of the items. Case stands deferred.	

Case No.	82 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	GHATGE PATIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008667AM24
RA File Number	03AX04005273 AM24
Licence No and Date	0311031364/21/02/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	83 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008827AM24
RA File Number	34AX04000866 AM24
Licence No and Date	3411004657/29/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant(Tech-1) dated 01.12.2024, as under:

Export Item: FRP ROTAR BLADE LM 78.3 P 72 NOS

Net weight per BLADE- 17,363.0 Kg +/- 3 %

Import item :

Sl. No.	Sl. No. of Advance Authorisation	Quantity allowed
1	6,7,8,9,10,11,12,13,14,15,20,21,22,23,24,25,26,27,28, 36,37,38,39,50,51,52, 53,71,72,73,77,82,83,84,85,86,97, 98, 99,130,131,138,139,142,143,144,147,154.	Components, allowed as per G.N.4
2.	46,47,48,49,58,59,65,67,70,89,90,91,92,129,141,151,152,153..	Consumables Qty as applied for Value altogether restricted to 3.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008842AM24
RA File Number	34AX04000910 AM24
Licence No and Date	3411004666/01/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004236AM25
RA File Number	34AX04000912 AM24
Licence No and Date	3411004667/01/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009070AM24
RA File Number	07AX04001839 AM24
Licence No and Date	0711010756/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009238AM24
RA File Number	06AX04000351 AM24
Licence No and Date	0611002578/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	DECCAN MECHANICAL AND CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00009351AM24
RA File Number	31AX04000358 AM24
Licence No and Date	3111003322/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00003511AM25
RA File Number	07AX04002082 AM24
Licence No and Date	0711010958/01/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to review and to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 05.12.2024, as under: Item of export - Machined plastic parts CNC machining / peek GF30 Item of import - Peek GF30 luvocom nat Item of import is 30 % glass filled polyethermide. Applicant has asked 25.4% wastage. Recommendation: i. Wastage is allowed only 10 % since waste material cannot be recycled. ii. Import may be allowed as under- Peek GF30 Luvocom NAT(Glass Filled Polyethermide) -1.10 kg/kg content in export. Reason for review: NC had rejected the case in its meeting held on 23.08.2024 due to non-availability of deficient information/documents and applicant filed review thereon. RA concerned may take suitable consequential action accordingly.	

Case No.	91 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000310AM25
RA File Number	03AX04000181 AM25
Licence No and Date	0311033186/18/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for following information/documents	

as per advice of TE:

- i. Percentage wastage on net content in Export Product (EP),
- ii. Maximum OD, Minimum ID, length & weight of each EP vis-à-vis OD, ID, length & weight of blank in a tabular form,
- iii. Total weight of all EP & total weight of all items of import,
- iv. Total weight of indigenous inputs, if any,
- v. CIF value of item of import as per bill of entry & tax invoice of sale of scrap,
- vi. CE certificate is in the name of Optech Engg. This is to clarify.

Case stands deferred.

Case No.	92 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004123AM25
RA File Number	34AX04000987 AM24
Licence No and Date	3411004825/22/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000652AM25
RA File Number	34AX04000108 AM25
Licence No and Date	3411004910/10/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 01.12.2024, as under:	
Export Item: FRP ROTAR BLADE LM 78.3 P- 42 NOS	

Net weight per BLADE -

24,391.0 Kg +/- 3 %

Import item:

SI No.	SI No. of Advance Authorization	Quantity allowed.
1	3,5,6,7,8,9,10,16,17,18,19,42,78,79,103,104,107,108,109.	Components, allowed as per G.N.4
2.	24,25,27,28,44,45,46,47,106,114.	Consumables Qty as applied for Value altogether restricted to 2.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	94 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000655AM25
RA File Number	05AX04000326 AM25
Licence No and Date	0511025424/10/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

- v. Quantities of import items at Sl. No. 2, 3, 23, 24, 35, 36 & 54 in Nos. also in addition to their weight.
- vi. Use of import items at Sl. No. 11, 34 & 55 in the respective export items and basis/justification for their quantities.
- vii. Justification/basis for the quantities of welding materials supported by following information;

a. Weight of steel, which requires imported welding materials, giving break-up of:

- 1. Steel Plates/Sheets upto 30 mm thicknesses.
- 2. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness.
- 3. Steel Plates/Sheets more than 70 mm thickness.
- 4. Others e.g. Flanes, Pipes, Tubes, Bars/Rods, Castings/Forgins etc.

b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	95 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004080AM25
RA File Number	05AX04000424 AM25
Licence No and Date	0511025461/13/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm vide email dated 20.06.2024 has requested for surrender of this case. Hence, the Committee decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	96 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000734AM25
RA File Number	34AX04000109 AM25
Licence No and Date	3411004929/15/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant(Tech-1) dated 01.12.2024, as under:

Export Item- FRP ROTAR BLADE LM 78.3 P 63 NOS

Net weight per BLADE- 17,363.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No. of Advance Authorisation	Quantity Allowed
1	6,7,8,9,10,11,12,13,14,15,20,21,22,23,24,25,26,27,28,36, 37,38,39,50,51,52, 53,71,72,73,77,82,83,84,85,86,97,98, 99,130,131,138,139,142,143,144,147,154.	Components, allowed as per G.N.4
2.	46,47,48,49,58,59,65,67,70,89,90,91,92,129,141,151,152, 153..	Consumables Qty as applied for Value altogether restricted to 3.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	97 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred

Party Name	NIRMAL OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00003380AM25
RA File Number	05AX04000236 AM25
Licence No and Date	0511025552/15/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Submit revised Appendix 4E by indicating the requirement for indigenous inputs in table “B” of Appendix 4E. Case stands deferred.	

Case No.	98 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	CRADLEWISE MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000809AM25
RA File Number	31AX04000024 AM25
Licence No and Date	3111003444/20/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and after due deliberation, the concerned TE expressed that this is net-to-net case and he would be giving written comments on this. Hence, the Committee decided to ratify the ad-hoc norms as per comments of DPIIT dated 09.12.2024, as under: (i) Quantity of import items at SI No. 1 to 79 may be allowed on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/1/MEET/Nov/202425/17
----------	------------------------------

Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000873AM25
RA File Number	06AX04000074 AM25
Licence No and Date	0611002705/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000874AM25
RA File Number	06AX04000078 AM25
Licence No and Date	0611002706/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000875AM25
RA File Number	06AX04000079 AM25
Licence No and Date	0611002707/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000876AM25
RA File Number	06AX04000080 AM25
Licence No and Date	0611002708/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000911AM25
RA File Number	06AX04000075 AM25
Licence No and Date	0611002711/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00000912AM25
RA File Number	06AX04000065 AM25
Licence No and Date	0611002712/27/05/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	105 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	TECHNOS PRAZISE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM REVIW00004216AM25
RA File Number	34AX04000171 AM25
Licence No and Date	3411005002/31/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of Consultant (SKB) dated 04.12.2024. After due deliberation, the Committee found that the review application lacks adequate justification and hence, decided to reject the review application. Case stands rejected.	

Case No.	106 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001211AM25
RA File Number	34AX04000211 AM25
Licence No and Date	3411005026/10/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved

Party Name	CRADLEWISE MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001230AM25
RA File Number	31AX04000078 AM25
Licence No and Date	3111003501/11/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the concerned TE after examining the application expressed that this is net-to-net case and he would be giving written comments on this. Hence, the Committee decided to ratify the ad-hoc norms as per comments of DPIIT dated 09.12.2024, as under: (i) Quantity of import items at SI No. 1 to 79 may be allowed on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	108 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LEXCRU WATER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001435AM25
RA File Number	08AX04000376 AM25
Licence No and Date	0811011881/20/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001655AM25
RA File Number	24AX04000123 AM25
Licence No and	2411003661/01/07/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001658AM25
RA File Number	33AX04000040 AM25
Licence No and Date	3311002054/01/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of MHI dated 05.12.2024, as under:

Export Product (EP)	EP Qty. in Kg.	Import Items	Quantity to be allowed in Kg inclusive wastage
Shim (Brakes and servo-brakes; parts thereof)	1325	RENT 16502 4000A 2024022702	1966.70
	6208	RIN504401 4000A 2024022702 RLC5301	9215.80
	5658	RENT 16002 4000A 2024022702	8400.30
	10060	RENT 16002 4000A 2024022702	14935.30
	3158	RPN723001 4000A 20240227 02	4688.00
	3775	NBR Rubber coated metal sheet SNX6440	5604.70
	12756	NBR Rubber coated metal sheet SNX5240	18938.10

RA concerned may take suitable consequential action accordingly.

Case No.	111 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001718AM25
RA File Number	31AX04000093 AM25
Licence No and Date	3111003636/03/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-3) dated 02.12.2024, as under:	
i. Import is allowed as 2150 Kg. after recovery. ii. Grade of item of import will be same as used in Export Product.	
RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001729AM25
RA File Number	08AX04000526 AM25
Licence No and Date	0811011986/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001736AM25
RA File Number	52AX04000093 AM25
Licence No and Date	5211008770/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SAIRAM ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001767AM25
RA File Number	07AX04000537 AM25
Licence No and Date	0711011736/05/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001798AM25
RA File Number	56AX04000044 AM25
Licence No and Date	5611003072/08/07/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Meity dated 29.11.2024, as under:

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	116 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001832AM25
RA File Number	05AX04000990 AM25
Licence No and Date	0511026577/09/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001833AM25
RA File Number	05AX04000991 AM25
Licence No and Date	0511026578/09/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001866AM25
RA File Number	03AX04001496 AM25
Licence No and Date	0311035347/10/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Sheet layout diagram of the material indicating the wastage during blanking. Case stands deferred.	

Case No.	119 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001920AM25
RA File Number	03AX04001625 AM25
Licence No and Date	0311035459/13/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	120 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	HORIZON AEROSPACE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00001937AM25
RA File Number	05AX04001166 AM25
Licence No and Date	0511026671/15/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002048AM25
RA File Number	31AX04000132 AM25
Licence No and Date	3111003701/22/07/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant(Tech-3) dated 02.12.2024, as under:

- i. Import is allowed as 2450 Kg. after recovery.
- ii. Grade of item of import will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	122 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002154AM25
RA File Number	31AX04000115 AM25
Licence No and Date	3111003724/26/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	STREPARAVA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002474AM25
RA File Number	07AX04000805 AM25
Licence No and Date	0711012062/12/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002531AM25
RA File Number	04AX04000438 AM25
Licence No and Date	0411008016/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002608AM25
RA File Number	09AX04000278 AM25
Licence No and Date	0911007773/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	MANDELIA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002624AM25
RA File Number	02AX04000316 AM25
Licence No and Date	0211007120/21/08/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	127 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002683AM25
RA File Number	03AX04002526 AM25
Licence No and Date	0311036626/26/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Application on ANF 4A is required. Case stands deferred.	

Case No.	128 / NC/1/MEET/Nov/202425/17
Case Status	Case Rejected
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002710AM25
RA File Number	05AX04001428 AM25
Licence No and Date	0511027379/27/08/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	129 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002748AM25
RA File Number	31AX04000187 AM25
Licence No and Date	3111003835/29/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002796AM25
RA File Number	03AX04001738 AM25
Licence No and Date	0311036809/02/09/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 16.10.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. The committee noted that the applicant has sought 15 days time to submit the required information. Hence, the Committee decided to wait for submission of the reply up to 15 days failing which the case shall be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands deferred.	

Case No.	131 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002833AM25
RA File Number	03AX04002559 AM25
Licence No and Date	0311036863/03/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	132 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002935AM25
RA File Number	34AX04000463 AM25
Licence No and Date	3411005385/09/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 01.12.2024, as under:	

Export Item: FRP ROTAR BLADE LM 78.3 P 99 NOS

Net weight per BLADE- 17,363.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No. of Advance Authorisation	Quantity allowed
1	6,7,8,9,10,11,12,17,18,19,20,21,25,28,29,30,31,39,41,42,43,53, 54, 55,62,63,64,65,66,67,77,78,79,121,122,126,127,129,131,132, 133, 138,148.	Components, allowed as per G.N.4
2.	36,37,38,48,71,72,118,130,145.	Consumables Qty as applied for Value altogether restricted to 1.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	133 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00002939AM25
RA File Number	34AX04000468 AM25
Licence No and Date	3411005386/09/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 01.12.2024, as under:	
Export Item: FRP ROTAR BLADE LM 78.3 P 96 NOS Net weight per BLADE- 17,363.0 Kg +/- 3 % Import item:	

Sl. No.	Sl. No. of Advance Authorisation	Quantity Allowed
1	6,7,8,9,10,11,12,17,18,19,20,21,25,28,29,30,31,39,41,42,43,53,54,55,62,63,64,65,66,67,77,78,79,121,122,126,127,129,131,132,133,138,148.	Components, allowed as per G.N.4
2.	36,37,38,48,71,72,118,130,145.	Consumables Qty as applied for Value altogether restricted to 1.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003003AM25
RA File Number	34AX04000480 AM25
Licence No and Date	3411005398/12/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003116AM25
RA File Number	34AX04000487 AM25
Licence No and Date	3411005411/18/09/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	136 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	DEVGIRI FORGINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003229AM25
RA File Number	03AX04002952 AM25
Licence No and Date	0311037338/23/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003238AM25
RA File Number	34AX04000518 AM25
Licence No and Date	3411005446/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003285AM25

RA File Number	31AX04000215 AM25
Licence No and Date	3111003909/25/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Length of each import item, ii. Parts to be manufactured from each raw material. iii. Starting from the import and blank stage to the final product, the manufacturing operations at each stage along with the weight and dimensional drawings. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	139 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003343AM25
RA File Number	03AX04003050 AM25
Licence No and Date	0311037494/27/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003356AM25
RA File Number	09AX04000557 AM25

Licence No and Date	0911008066/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003357AM25
RA File Number	09AX04000554 AM25
Licence No and Date	0911008067/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003358AM25
RA File Number	09AX04000459 AM25
Licence No and Date	0911008069/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00003390AM25
RA File Number	08AX04001071 AM25
Licence No and Date	0811012778/01/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a coloured photograph of the export item. 2. Submit process flow chart for manufacturing inner rings using steel round bars of 40 mm. 3. Submit stage-wise wastage at each stage of operation. 4. Reasons for asking 10% wastage for cage and roller during manufacturing of roller bearings. 5. What is the Outer and Inner Diameter of the inner ring? Reasons for using steel round instead of using pipe of the same OD & ID and also of the same grade. 6. What is the grade of steel round? Submit a copy of MTC. Case stands deferred.	

Case No.	144 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003394AM25
RA File Number	24AX04000267 AM25
Licence No and Date	2411003904/01/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for	

import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

v. Quantity of export items in Nos. in addition to their weights.

Case stands deferred.

Case No.	145 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003411AM25
RA File Number	05AX04002016 AM25
Licence No and Date	0511028082/01/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	146 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00003436AM25
RA File Number	05AX04002086 AM25
Licence No and Date	0511028098/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003530AM25
RA File Number	24AX04000273 AM25
Licence No and Date	2411003922/08/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003536AM25
RA File Number	56AX04000286 AM25
Licence No and Date	5611003317/08/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material	

balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	149 / NC/1/MEET/Nov/202425/17
Case Status	Case Approved
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003594AM25
RA File Number	33AX04000072 AM25
Licence No and Date	3311002288/10/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of MHI dated 05.12.2024, as under:

Export Product (EP)	EP Qty. in Kg	Import Items	Quantity to be allowed in Kg inclusive wastage
Shim (Brakes and servo-brakes; parts thereof)	28484.86	CARBON STEEL COIL 0.40X600C DC01-C590	35870.95
	11585	“Rubber coated metal sheet (SNX6440) 0.64mm*800mm*3311002288coil”	17199.20
	3662	Rubber coated metal sheet (SNX5240) 0.52mm*800mm*coil”	5436.80
	1444	RENT 16502-4000A MASTER COIL RENT16502	2144.20

	6072	RIN504401-4000A MASTER COIL RLC5301	9015.00
	15703	RENT16002-4000A MASTER COIL RENT16002	23312.50
	8306	RPN723001- 4000A MASTER COIL RPN723001	12330.80

RA concerned may take suitable consequential action accordingly

Case No.	150 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003811AM25
RA File Number	05AX04002355 AM25
Licence No and Date	0511028493/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003990AM25
RA File Number	05AX04002196 AM25
Licence No and Date	0511028734/05/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per	

comments of concerned TE:

- i. Quantity of export items namely, Condensor Coils & Evaporator Coils in Nos. also in addition to their weights.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	152 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ROYAL AUTOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003991AM25
RA File Number	05AX04002301 AM25
Licence No and Date	0511028744/05/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit coloured drawings of the export item.
2. Submit process flow chart and wastage of square tube at each stage of operation for manufacturing of export items from SI No 1 to 4.
3. What is the grade of the imported square tube? Submit MTC of the imported Square Tube.
4. Indicate the position of the imported parts in numbers in the coloured drawing.
5. What is the use of Lawn Mover parts? Will the export items be fitted into the equipment used in the lawn? Submit a small write-up.

Case stands deferred.

Case No.	153 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	APU PACKAGING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003994AM25
RA File Number	13AX04000234 AM25
Licence No and Date	1311003444/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00003996AM25
RA File Number	09AX04000643 AM25
Licence No and Date	0911008316/06/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage. 2. What is the finished weight of the Turbine Blade? 3. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 4. Size and shape of the stainless-steel Bars. 5. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. 6. All the documents should be certified by the Chartered Engineer.	

Case stands deferred.

Case No.	155 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004002AM25
RA File Number	03AX04003848 AM25
Licence No and Date	0311038498/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004014AM25
RA File Number	34AX04000670 AM25
Licence No and Date	3411005645/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004015AM25
RA File Number	34AX04000668 AM25

Licence No and Date	3411005646/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004022AM25
RA File Number	31AX04000271 AM25
Licence No and Date	3111004061/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004039AM25
RA File Number	34AX04000677 AM25
Licence No and Date	3411005653/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00004041AM25
RA File Number	05AX04002602 AM25
Licence No and Date	0511028791/08/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process. 2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product. 3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly. 4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included. 5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product. 6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product. 7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings. 8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets. 9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements. Case stands deferred.	

Case No.	161 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00004042AM25
RA File Number	05AX04002600 AM25
Licence No and Date	0511028792/08/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process.

2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product.

3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly.

4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included.

5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product.

6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product.

7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	162 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00004043AM25
RA File Number	05AX04002601 AM25
Licence No and Date	0511028794/08/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process. 2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product. 3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly. 4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included. 5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product. 6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product. 7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings. 8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets. 9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements. Case stands deferred.	

Case No.	163 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00004047AM25
RA File Number	08AX04001326 AM25
Licence No and Date	0811013162/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004048AM25
RA File Number	03AX04003840 AM25
Licence No and Date	0311038581/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	PAHARPUR COOLING TOWERS LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004076AM25
RA File Number	02AX04000509 AM25
Licence No and Date	0211007586/12/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Nov/202425/17
----------	-------------------------------

Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004084AM25
RA File Number	31AX04000277 AM25
Licence No and Date	3111004074/12/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. There appears to be inconsistency in data furnished in the application and drawing and hence clarification thereof. ii. Starting from the import and blank stage to the final product, the manufacturing operations at each stage alongwith the wirht and dimensional drawings. iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	167 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004125AM25
RA File Number	24AX04000318 AM25
Licence No and Date	2411004026/14/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004153AM25
RA File Number	24AX04000339 AM25
Licence No and Date	2411004028/14/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Quantity of export items in Nos. in addition to their weights. Case stands deferred.	

Case No.	169 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004179AM25
RA File Number	07AX04001240 AM25
Licence No and Date	0711012816/18/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred

Party Name	TETRA-PAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004207AM25
RA File Number	31AX04000289 AM25
Licence No and Date	3111004096/19/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004233AM25
RA File Number	05AX04002622 AM25
Licence No and Date	0511029024/19/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process. 2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product. 3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly. 4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included. 5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product. 6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product. 7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this,	

calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	172 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004234AM25
RA File Number	05AX04002623 AM25
Licence No and Date	0511029025/19/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process.

2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product.

3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly.

4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included.

5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product.

6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use in the export product.

7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Case No.	173 / NC/1/MEET/Nov/202425/17
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202425/ 17 and 05/12/2024
HQ File Number	HQRNORM APPLY 00004235AM25
RA File Number	05AX04002626 AM25
Licence No and Date	0511029026/19/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Expanded Export Item Names: All export items must be referenced by their full, expanded names to avoid ambiguity or confusion arising from abbreviations or short forms. This ensures clarity and understanding of the items involved in the export process.

2. Manufacturing Process and Flow Sheet: A comprehensive description of the manufacturing process should be provided, detailing each step from raw material acquisition to final product assembly. This should include an accompanying flow sheet that visually represents the process, outlining key stages, inputs, and outputs involved in manufacturing the export product.

3. Technical Drawings: In order to facilitate a clear understanding of the export product, detailed technical drawings should be included. These drawings must indicate the components imported into the final product, illustrating their placement and integration within the overall assembly.

4. Weight and Material Balancing: For material balancing, a breakdown of the weights for both imported and indigenous inputs is essential. This should be provided separately for each product, specifying net weight (gross weight minus any wastage) of all input materials used in the export product. Additionally, any other imported inputs that are intended for use in the resultant product, along with their net weights and sources of procurement, should also be included.

5. Assembly Diagrams: Assembly diagrams must be included to illustrate the placement and exact usage of each component within the export product. These diagrams should offer a clear visual guide to the assembly process, highlighting how individual parts come together to form the complete product.

6. Specifications of Imported Items: It is necessary to detail the size and specifications of items proposed for import. This includes information on grade, composition, range, thickness, and any other relevant characteristics of the materials that will be imported for use.

in the export product.

7. Raw Material Specification and Calculation: The process should begin with the specification of the export product. Following this, calculations should be provided to demonstrate how the quantities of raw materials proposed for import have been determined. This includes net weights of components to be manufactured, claimed wastages at each manufacturing stage, and justifications for these figures supported by documentary evidence and drawings.

8. Uses of Export Products: A section describing the intended uses of the export products should also be included. This serves to clarify the purpose and application of these products in the intended markets.

9. Historical Licensing Information: Particulars of any licenses obtained in the past that have been ratified by the Appropriate Licensing Committee (ALC), whether with or without modifications, for the same export product should be outlined. This provides a historical context for the current application and indicates compliance with regulatory requirements.

Case stands deferred.

Minutes of Offline Cases

Sl. No. 01

Case No.: 67/5/80-ALC2/2018	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status :
M. No.: NC/1/MEET/Dec/202425/11 (Offline Cases) dated 05.12.2024		
Lic. No. 0410164150 Date: 02.04.2018		
HQ. No.: 01/80/050/00116/AM19/	Subject: Request for re-fixation of ad-hoc norms	Approved
RLA No.: 04/24/040/00267/AM18/		
Case history: The Committee considered the case as per agenda and noted that the case was approved in M. No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DHI vide email dated 06.05.2019. However, the applicant had requested for review of the ad-hoc norms.		

The representation of the applicant was forwarded to **DHI** for examination of the case on 25.02.2020 followed by a reminder on 29.10.2020. As per comments of DHI, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Further, the Committee in its meeting dated 16.11.2021 noted that the applicant's reply was sent to DHI on 26.10.2021 for examination & comments. The representative of DHI informed vide letter dated 16.11.2021 that the applicant's reply was incomplete and the applicant did not furnish the point-wise reply as asked in deficiency letter dated 13.08.2021. Therefore, the Committee decided to ask again from the applicant for furnishing the requisite information within 15 days:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Further, the Committee in its meeting dated 08.02.2022 noted that the applicant's reply was forwarded to DHI on 16.12.2021 for examination & comments. DHI vide latter dated 08.02.2022 stated that this is an old case and sought for certain information. Therefore, the Committee decided to ask from the applicant for furnishing the following information within 15 days:

1. Complete application with ANF 4A, ANF 4B with all enclosures like appendix 4E, Appendix 4K & Appendix 4H.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

A deficiency letter dated 10.03.2022 followed by a reminder dated 19.05.2022 was issued to the applicant. Further, the applicant's reply was sent to Consultant (Tech-3) on 22.07.202 for examination of the case. As per NC decision, a reminder was issued to Consultant (Tech-3) on 26.09.2022 for expediting the comments.

This case was considered by NC-1 in its meeting dt.28.04.23 and the decision of the Committee was as under:-

"The Committee considered the case as per agenda and noted that Consultant (Tech-3) via email dated 30.10.2022 informed that the applicant's letter containing issues on which review is required is not available in file. Therefore, the Committee decided to ask the applicant to submit a copy of review letter along with all the relevant documents for examination of the case. Further, the Committee decided to refer this case to DHI for examination.

Case is deferred."

Subsequently, the review letter along with all the relevant documents received from the applicant was referred to MHI vide mail dt.26.02.24 for examination and comments.

Later on, the case was considered by NC-1 in its meeting dt. 29.02.24 and the Committee decided to refer the case to Consultant (Tech-3) for further examination and comments. Thereafter, the review letter along with all the relevant documents received from the applicant was referred to Consultant (Tech-3) vide mail dt.10.05.24 for examination and comments. However, no comments have yet been received.

Since no comments have yet been received from Consultant (Tech-3), the case may be referred to MHI for examination and comments as MHI had earlier made examination in the case. Case has already been referred to MHI on 26.02.2024 for examination and comments.

Decision: The Committee considered the case as per agenda and noted the comments given by MHI. After due deliberation, the Committee decided to review the case and to modify the ad-hoc norms as per comments of MHI dated 05.12.2024, as

under:

Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

<u>Sl. No.: 02</u>	M/s GENESI PACKAGING PVT LIMITED	Status of case
M. No.: NC/1/MEET/Dec/202425/11 (Offline Cases) dated 05.12.2024		
AA No. : 0711001201 dated 31/05/2021		
HQ. No.: HQRNORMREVIW00003182AM23	Subject: Request for review of case for fixation of ad-hoc norms.	Approved

Case history: The ad-hoc norms in respect of AA 0711001201 dated 31.05.2021 of the firm was ratified by NC -1 in its meeting held on 20.07.2023 by allowing a wastage of 10% on net content of import item which is 'COLD ROLLED STAINLESS STEEL SHEETS 430 BA + B & with PVC slit edge' in the export product. Now the firm has mentioned that in its case of AA 0710115123 dated 03-07-2019 wherein the export and import items were the same as in AA 0711001201, NC - 1 in its Meeting held on 18-12-2019 had allowed a wastage of 24.50% on net content of import item in export product.

2. The firm has further stated that as per para 4.12 (vi) of the current Hand book of procedures, the Norms ratified by any Norms Committee (NC) on or after 01-04-2015 in respect of any Advance Authorisation obtained under paragraph 4.07 of HBP 2015-20 shall be valid up to 31.03.2026 and exporters can avail the benefits of these norms on repeat basis.

3. While ratifying the norms in respect of AA No. 0711001201, NC1 has allowed wastage of 10% on net content of import item in export product instead of 24.50% wastage allowed earlier, which is itself, a violation of para 4.12(vi) of the current Handbook of Procedures.

4. It is pertinent to mention here that the para 4.12(vi) of the HBP 2023 stipulates as under:

“Norms ratified by any Norms Committee (NC) in the O/o DGFT on or after 01.04.2023 in respect of any Advance Authorisation obtained under paragraph 4.07 shall be valid for a period of three years from the date of ratification. However, the Norms ratified by any Norms Committee (NC) on or after 01.04.2015 in respect of any Advance Authorisation obtained under paragraph 4.07 of HBP, 2015-2020 shall also be valid further upto 31.03.2026.i Since all decisions of the Norms Committees are available in the form of minutes on the DGFT website, all other applicants of Advance Authorisation are also eligible to apply and get their authorisations based on such ratified norms on repeat basis during validity of these norms. This para is not applicable for authorisations applied for items listed under Appendix 4P.”

5. The firm has further expressed that they are facing a technical glitch in filing review application on DGFT Back Office Portal. As such, they are once again attaching the review application along with other requisite documents with humble request to consider the said case as offline mode and fix the norms at the earliest. As per order/email of Chairman, NC-1 dated

26.11.2024, the case is listed in offline mode for consideration.

5. Similar case of the firm pertaining to AA No. 0711004029 has recently been approved in NC-1 meeting dated 04.11.2024 on the basis of comments of DPIIT. Hence, the case has been referred to DPIIT on 29.11.2024 for examination and comments. All the relevant attachments are enclosed including earlier minutes for examination and review of the case. The confirmation from applicant may be obtained as to whether they have paid the requisite review fee of Rs. 5000/- in terms of para 4.17 of HBP 2023 as they have filed the review after 90 days.

Decision: The Committee considered the case as per agenda and noted the comments given by DPIIT. After due deliberation, the Committee decided to review the case and to modify the ad-hoc norms as per comments of DPIIT dated 03.12.2024, as under:

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.